

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "A" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.9412/Del/2019
Assessment Year : 2012-13**

Sheela Foam Ltd., C-55, Preet Vihar, Vikas Marg, New Delhi-110092. PAN- AAACS0189B	Vs	ACIT, Central Circle-6, New Delhi.
APPELLANT		RESPONDENT

**ITA No.2291/Del/2016
Assessment Year : 2012-13**

Sheela Foam Pvt.Ltd., 37/2, Site-IV, Sahibabad Indl. Area, Ghaziabad. PAN-AAACS0189B	Vs	DCIT, Central Circle-6, New Delhi.
APPELLANT		RESPONDENT
Appellant by	Ms.Manisha Sharma, Adv.	
Respondent by	Sh.M.Barnwal, Sr.DR	
Date of Hearing	08.01.2021	
Date of Pronouncement	08.01.2021	

ORDER

PER G.S. PANNU, VP :

Both appeals by the assessee for the assessment year 2012-13 are directed against the orders of learned CIT(A), New Delhi dated 10.10.2019 & 04.03.2016 respectively.

2. The assessee, vide its letter dated 30.12.2020, received through email, has requested for withdrawal of the appeals filed by her and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020".

3. Considering the aforesaid situation, the captioned appeals are consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeals and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, both appeals are consigned to record and, for statistical purposes, are treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 08th January, 2021.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI